

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.1941/2025

[Arising out of impugned final judgment and order dated 07-02-2024 in CRLA No. 379/1983 passed by the High Court of Judicature at Allahabad]

MAHESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

[IA No. 8922/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 165416/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 317607/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 289129/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES]

Date : 10-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Ms. Jinisha Jain, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) : Mr. Vijendra Singh, Adv. [on VC]
Mr. Manish Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submitted
that he has filed the documents showing that the
petitioner was earlier admitted in hospital at
Ghaziabad but now is under treatment in G.B. Pant

Hospital, New Delhi.

Though, notice in the petition has not yet been issued, we request the learned counsel for the State to verify the factum of petitioner being admitted or under treatment and the seriousness of his illness.

Copy of the documents and paper books be handed over to the learned counsel for the State.

List on 07.04.2026.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)